

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Contempt Petition No. 6(ND)/2017  
In CP No. 127(ND) 13**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
29.01.2018**

**NAME OF THE COMPANY: CPI India Real Estate Ventures Ltd. Vs. M/s  
Perpetual Infracon Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Adarsh Chamoli, Advocates

For the Respondent (s) : Mr. Kaushik Poddar and Mr. Gautam Singh,  
Advocates

**ORDER**

This Bench is apprised of the fact that the order directing payment has been stayed by the Hon'ble NCLAT. Renotify this case on 19<sup>th</sup> March, 2018.



**(Deepa Krishan)  
Member (T)**



**(Ina Malhotra)  
Member (J)**